

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

UNSTARRED QUESTION NO:2037
ANSWERED ON:27.08.2007
ORDERS OF SECUNDERABAD CANTONMENT BOARD
Botcha Lakshmi Smt. Jhansi

Will the Minister of DEFENCE be pleased to state:

- (a) whether Secunderabad Cantonment Board has ordered closure of establishments like marriage halls, hotels, educational institutions, hospitals etc. for violating building rules;
- (b) if so, the details thereof and action taken against commercial establishments; and
- (c) the time by which it is likely to be completely banned in residential complexes?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF DEFENCE (SHRI A.K. ANTONY)

(a) to (c): Cantonment Board, Secunderabad vide Cantonment Board Resolution dated 19.7.2007 has resolved to issue notices under the provisions of Cantonments Act, 2006 to Holders of Occupancy Right (HORs)/occupants in 39 cases of Old grant properties where the use has been changed from residential to establishments like marriage halls, hotels, educational institutions, hospital etc. Out of these 39 cases, notices have already been served in 27 cases. The HORs/occupants have been directed to restore the status of building to its original status of residential use within 7 days from date of issue of notices. The Cantonment Board has further resolved that in case of failure to comply with the said notice, necessary proceedings under the provisions of Cantonments Act, 2006 would be initiated. The use of the buildings in the Cantonment area is regulated under the provisions of the Cantonments Act and the byelaws made thereunder.